

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 422/2016

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Metaphor Exports Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 & 439

Order delivered on 26.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Petitioner(s) : Ms. Priyadarshini Verma, Advocate

For the Respondent(s) : Ms. Swati Shukla, Advocate

ORDER

Learned counsel for the petitioner requests for a short adjournment on the ground that learned arguing counsel is not available today.

List for further consideration on 28.09.2017.

— Sd —

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

— Sd —

(S.K. MOHAPATRA)

MEMBER TECHNICAL

26.09.2017

VINEET